

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) No, Sir.

(b) Does not arise.

(c) It has been proposed in the Programme of Action, 1992 on National Policy of Education, 1986, that a comprehensive review of the Scheme of Navodaya Vidyalaya will be required after Navodaya Vidyalayas have been established and consolidated in all districts of the country. The process of establishing and consolidating Vidyalayas is going on.

[Translation]

Maintenance of Historical Buildings

2967. SHRI FAGGAN SINGH KULESTE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any provision for the maintenance of historical buildings by the Archaeology department in Mandla district of Madhya Pradesh;

(b) if so, the details thereof; and

(c) the details of funds earmarked for it ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMALI) : (a) to (c) The provision by the Archaeological Survey of India for the regular upkeep, maintenance and conservation of Centrally protected monuments in Mandla District of Madhya Pradesh for the year 1997-98 is as follows :-

1.	(a) Begam Mahal] Rs. 60,000/-
	(b) Dal-Badal Mahal Chougan Roytwari	
2.	Siva Temple, Khardeori	Rs. 5,000/-
3.	Ram Mukteswara Temple, Kukarmath	Rs. 5,000/-
4.	Shahburj, Mandla	Rs. 5,000/-

[English]

Shallow Tubewell Project

2968. SHRI RAM KRIPAL YADAV :
SHRI MOHAMMAD ALI ASHRAF FATMI :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Shallow Tubewell Project sent by Bihar Government is pending with the Union Government;

(b) if so, the details of the project and since when it is pending; and

(c) the action taken/proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA) : (a) to (c) (i) A project report on Shallow Tubewells for irrigation in Tal areas of Bihar was received by Ministry of Agriculture in the last week of March, 1997 from Government of Bihar. The project proposal was for constructing 25850 Shallow Tubewells at an estimated cost of Rs. 22.23 crores. It has been intimated to Minor Irrigation Department, Government of Bihar, on 1st May, 1997 that a proposal to implement a scheme of on-Farm Water Management for increasing crop production in Eastern India is under consideration in the Union Ministry of Agriculture. The scheme will be covering the Tal area of Bihar also for providing minor irrigation facilities in the form of community irrigation wells. The scheme is yet to be approved.

(ii) Further, another project report for installation of shallow tubewells/wells at estimated cost of Rs. 7048.26 crore was received from Government of Bihar in Sept., 92. The Project report was examined and observations of Ministry of Water Resources were sent to the Government of Bihar for compliance.

Unrecognised Institutions

2969. SHRI SURESH R. JADHAV : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether in order to save the innocent students from open plundering, the Government propose to issue guidelines for the plethora of unrecognised institutions conducting various unrecognised vocational courses to mention clearly in the advertisement/prospectus that the courses offered by them are not recognised;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) and (b) Ministry of Labour has issued instructions to States/UTs that a directory of Industrial Training Institute (ITI)/Industrial Training Centres (ITCs) having complete details of trades/units affiliated to National Council of Vocational Training

(NCVT) should be published and this be updated every year. At the time of admission, advertisement may be given in the local newspapers to warn the students that those seeking admission in unaffiliated ITIs would do so at their own risk and would not be permitted to take the NCVT examination at All India Level.

In addition, the All India Council for Technical Education (AICTE), New Delhi which is set up under the AICTE Act, 1997, has issued regulation for approval of main technical institution, introduction of new courses or programmes and approval of intake capacity of courses or programmes.

The Council has published a directory of Technical institutions approved by the Council.

The Council also gives advertisement in the newspapers from time to time regarding the institutions and programmes at degree and diploma level, approved by the Council for information of the parents and the students.

(c) Does not arise.

Sports Development Fund

2970. SHRI SURESH KALMADI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to set up a Sports Development Fund in order to rejuvenate the sports scenario in the country;

(b) if so, the salient features thereof; and

(c) the quantum of initial contribution for it ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) Yes, Sir.

(b) and (c) The proposal for creation of sports Development Fund is under active consideration of the Government. The fund is proposed to be set up for mobilising resource from Govt. and various non-Govt. organisations including private sectors and industries. The fund will assist various activities relating to promotion of excellence in sports.

Details are being worked out.

Chandla Committee

2971. SHRI G. VENKAT SWAMY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have taken any

decision on the Chandla Committee report relating to donation by the public schools in the Capital;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) to (c) The Govt. of NCT of Delhi have informed that they are examining the Chandla Committee report.

Foreign Airlines Operation in India

2972. DR. KRUPASINDHU BHOI :

PROF. P.J. KURIEN :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) the foreign airlines operating in India;

(b) whether some of those Airlines propose to expand their operation in the country;

(c) if so, the details of those Airlines and the new routes which are proposed to be connected by Air by them;

(d) whether Singapore Airline is planning to expand its operation in the country;

(e) if so, whether bilateral talks has been held or proposed to be held in that regard; and

(f) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATARAJAN) : (a) 51 foreign airlines are presently operating scheduled services to/from/through India.

(b) and (c) Expansion of services is left to the Commercial judgement of the individual airlines. However, the Government of India, during the last one year, has granted additional traffic rights to the designated airlines of 23 countries on a reciprocal basis.

(d) to (f) During the Inter-Governmental talks held in July, 97, India and Singapore have agreed to increase the capacity entitlement by 6 B-747 units by summer 2000 by addition of 2 units each year starting from summer 1998. The additional capacity is linked to a code-share